

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No. 20 of 2018
IN
Company Appeal (AT) (Insolvency) No. 569 of 2018

IN THE MATTER OF:

Jitendra Lohia

...Appellant

Versus

**Prithvi Finvest Co. Pvt. Ltd. &
Ors.**

...Respondents

Present:

**For Appellant : Ms. Sreenita Ghosh and Mr. Arjun Asthana,
 Advocates**

ORDER

04.12.2018 Learned counsel appearing on behalf of the 'Resolution Professional' submitted this Appellate Tribunal on 20th September, 2018, gave liberty to the 'Resolution Professional' to move before the Adjudicating Authority for appropriate order. Learned counsel appearing on behalf of the appellant prays for and allowed to withdraw the case with aforesaid liberty.

The appeal is accordingly disposed of as withdrawn with aforesaid liberty.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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